

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 29/TDL/2013

Sub: Application for grant of inter-State trading licence to Jai International Pvt. Limited.

Date of hearing : 31.10.2013

Coram : Shri Gireesh B.Pradhan, Chairperson
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member
Shri A.K.Singhal, Member

Petitioner : Jai International Pvt. Limited (JIPL), Mumbai

Parties present : Shri Rishabh Lunawat, JIPL
Shri N.K.Rupwani, JIPL
Shri Suresh Gehani, JIPL

Record of Proceedings

The representative of the petitioner submitted that the present application has been filed by Jai International Pvt. Limited (JIPL) under sub-section (1) of Section 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading licence and other related matters) Regulations, 2009 (Trading Licence Regulations) for grant of Category `III` licence for inter-State trading in electricity in whole of India. The representative of the petitioner further submitted that JIPL has complied with the provisions of the Trading Licence Regulations and requested to grant licence for inter-State trading in electricity.

2. After hearing the representative of the petitioner, the Commission directed the petitioner to file bank statements for the period from 1.4.2012 to 31.3.2013 to verify the liquidity of the petitioner company.

3. Subject to above, the Commission reserved order in the petition.

By order of the Commission

**SD/-
(T. Rout)
Chief (Law)**